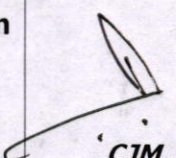


ORDER- SHEET FOR MAGISTRATE'S RECORDS

DISTRICT- Baksa.
IN THE COURT OF **Sri. A.M. Md. Mahiuddin**, CHIEF JUDICIAL MAGISTRATE, Mushalpur

Case No- GR-993 of 2018

.....Versus.....

Serial No. of Orders	Date	Order	Signature
	14.11.2018	<p>The accused Swgwmsar Basumatary @ Gobla is present. Co-accused Minakshi Basumatary and Bimala Basumatary @ Faudar are under representation of their learned Counsel.</p> <p>The prosecution examined the informant/victim of the case and on the basis of her evidence, closed its further evidence. Considering the evidence on record, the examination of the accused u/s-313, Cr.P.C. is dispensed with. The accused has declined to adduce evidence. Accordingly, arguments of both the sides are heard.</p> <p>Judgment pronounced and delivered in the open Court, which is written in separate sheets of paper and appended with the record.</p> <p>As the evidence on record for the prosecution is not sufficient to prove the guilt of the accused person beyond all reasonable doubt, <i>the accused persons namely Swgwmsar Basumatary @ Gobla Basumatary, Minakshi Basumatary and Bimala Basumatary @ Faudar are found not guilty u/s- 448/294/34, IPC and accordingly acquitted thereof.</i></p> <p>The accused person are set at liberty forthwith. The validity of the bail bonds of the accused is extended for next six months or till furnishing of fresh sureties by them as per section 437(A), IPC.</p> <p>Case disposed of accordingly.</p>	 CJM, Baksa, Mushalpur Chief Judicial Magistrate Baksa, Mushalpur